

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 661 of 2001
(OA 694 of 97)

Date of order : 25.1.2002

Present : Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

NIRMAL KR. PODDAR

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel

For the respondents: Mr. M.S. Banerjee, counsel

O R D E R

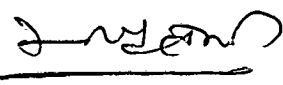
We are sought to be in
None of the persons who ~~have been~~ impleaded as respondents in the OA has appeared despite service.

2. Having heard the ld. counsel for the parties the MA is allowed.

The applicant is permitted to implead 9 persons named in the MA at Sl.No. 1-4 and 6-10.

3. The amended OA be filed within 2 weeks and the copy of the amended OA be served on the newly added respondents. The newly added respondents may also file reply within 4 weeks thereafter. The MA stands disposed of.

4. The OA be listed for hearing on 27.5.2002.


MEMBER (A)

in


VICE-CHAIRMAN